

3P LAND HOLDINGS LIMITED

CIN: L74999MH1999PLC013394
 Regd. Office : Thergaon, Chinchwad, Pune-411033
 Tel: +91-20-40773333, Fax: 91-20-40773388
 E-mail: investors.relations@3pland.com, Website : www.3pland.com

NOTICE OF ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE DATES.

NOTICE is hereby given that the 61st Annual General Meeting ("AGM") of the Company will be held on **Saturday, 01st August, 2026 at 11:00 a.m. (IST)** through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business as set out in the Notice of AGM in accordance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and the Ministry of Corporate Affairs Circular No. 20/2020 dated May 05, 2020 and 03/2025 dated September 22, 2025 and Securities and exchange Board of India ("SEBI") circular No. SEBI/HO/CFD/CMCD1/CIR/P/2020/79 dated 12th May, 2020 and SEBI/HO/CFD/CDD-POD-2/P/CIR/2024/133 dated October 3, 2024.

The Notice of AGM along with the Annual Report 2025-2026 is also available and can be downloaded from the Company's website at <https://www.3pland.com>, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at <https://www.bseindia.com> and <https://www.nseindia.com> respectively, and on the website of National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>. A Letter informing the weblink to access the Notice and Annual Report of the Company have been sent to those members who have not registered their email address with Depository Participant/Company/RTA.

Pursuant to Section 91 of the Companies Act, 2013 and the Rules made thereunder and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is also hereby given that the Register of Members and Share Transfer Books of the Company will remain closed from 24th July, 2026 to 01st August, 2026 (both days inclusive).

As per Section 108 of the Companies Act, 2013 and the Rules made thereunder and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide its members the facility to cast their vote electronically through e-voting services provided by National Securities Depository Limited on all the resolutions set forth in the Notice dated 16th May, 2026. The details are given hereunder:

- Date of completion of sending Notice of AGM and Annual Report-2025-2026 through e-mail: 07th July, 2026;
- The date and Time of commencement of remote e-voting: Wednesday, the 29th July, 2026 at 9:00 a.m. (IST);
- The date and Time of end of remote e-voting: Friday the 31st July, 2026 at 5:00 p.m. (IST) and the facility shall be forthwith blocked;
- The cut-off date for determining the eligibility to vote is 24th July, 2026;
- Any person holding shares in physical form and non individual shareholders, who acquires shares of the Company and becomes a member of the Company after dispatch of the Notice of Annual General Meeting through email and holding shares as of the cut-off date i.e. 24th July, 2026, may obtain the Login ID and Password by sending a request at evoting@nsdl.co.in. However, if a person is already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote. Individual shareholders holding securities in demat mode and who acquires shares of the Company after dispatch of notice and holding shares as on cut off date i.e. 24th July, 2026 may follow steps mentioned in the Notice of the AGM under "Access to NSDL e-Voting System".
- Members may note that:
 - The facility for casting the vote through e-voting will be made available at the AGM and the Members attending the AGM who have not casted their vote by means of remote e-voting may cast their vote through e-voting at the time of the AGM.
 - The Members who have cast their vote by remote e-voting prior to the AGM may also attend/participate in the AGM through 'VC/OAVM' but shall not be entitled to cast their vote again;
 - A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date, only shall be entitled to avail the facility of remote e-voting as well as e-voting at the AGM.
- In case of any queries relating to remote e-voting or e-voting at AGM or attendance at AGM through 'VC/OAVM' may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of <https://www.evoting.nsdl.com> or call on 022-4886 7000 or send a request at evoting@nsdl.co.in.

For 3P LAND HOLDINGS LTD.
 Sd/-
 J. W. Patil
 Company Secretary
 ACS-9586

Place : Pune
 Date : 08th July, 2026

**SMARTLINK HOLDINGS LIMITED**

CIN: L26109GA1993PLC001341

Registered Office: L-7, Verna Industrial Estate, Verna, Salcete, Goa - 403722
 Tel: 0832-2885400, Fax: 0832-2783395, Website: www.smartlinkholdings.com E-mail ID: Company.Secretary@smartlinkholdings.com

NOTICE OF ANNUAL GENERAL MEETING

NOTICE is hereby given that the 33rd Annual General Meeting ("AGM") of Smartlink Holdings Limited ("the Company") will be held on Saturday, August 01, 2026 at 11.00 a.m. (IST) at the registered office of the Company at L-7, Verna Industrial Estate, Verna, Salcete, Goa, 403722 to transact the business as set forth in the Notice convening the AGM.

The Annual Report for the Financial Year 2025-26 and the Notice convening the AGM, along with the attendance slip, proxy form and route map is being sent through email to those Members whose email addresses are registered with the Company/Depositories. The dispatch of AGM Notice and Annual Report has been completed on Tuesday, July 07, 2026. The requirement of sending physical copies of the Notice of the AGM and Annual Report has been dispensed with vide Ministry of Corporate Affairs and Securities and Exchange Board of India circulars. However, the Shareholders of the Company may request physical copy of the Notice and Annual Report from the Company by sending a request at company.secretary@smartlinkholdings.com in case they wish to obtain the same. Members may note that the Notice and Annual Report of the Company for the FY 2025-26 will also be available on the Company's website at www.smartlinkholdings.com and website of the Stock Exchanges.

Further, in accordance with Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("LODR Regulations"), the company is also sending a letter to shareholders whose email addresses are not registered with the Company/Registrar/DP providing the weblink from where the Notice of the 33rd AGM and the Annual Report for the FY 2025-26 can be accessed on the Company's website.

Pursuant to the provisions of Section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules 2014, ("the Rules"), the Register of Members and Share Transfer Books of the Company will remain closed from Saturday, July 11, 2026 to Friday, July 17, 2026 (both days inclusive) for the purpose of AGM.

In compliance with Section 108 of the Companies Act, 2013 ("the Act") read with Rule 20 of the Rules, as amended, the Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and Regulation 44 of LODR Regulations, the Company is providing to its members with a facility to cast their vote electronically through Remote e-voting, i.e. from the place other than the venue of AGM, through e-voting services provided by KFin Technologies Limited ("KFIN") on all the business set forth in the Notice of AGM.

The detailed instructions for remote e-voting are given in the Notice of the AGM. Members are requested to note the following:

- The Business as set out in the Notice of AGM may be transacted through voting by electronic means ("remote e-voting");
 - The remote e-voting period commences on Wednesday, July 29, 2026 at 09.00 a.m (IST) and ends on Friday, July 31, 2026 at 5.00 p.m (IST). The e-voting module will be disabled by KFIN for voting thereafter;
 - The cut-off date for determining the eligibility to vote by remote e-voting or at the AGM is Saturday, July 25, 2026;
 - The voting rights of the members shall be in proportion to their share in the paid-up equity share capital of the Company as on the cut-off date. The shareholders who have not cast their votes by remote e-voting can exercise their voting rights at the AGM. The Company will make arrangement of polling papers in this regard at the AGM venue;
 - Any person who acquires shares of the Company and becomes a member of the Company after dispatch of the Notice of AGM and holding shares as on the cut-off date may obtain the login ID and password by sending a request at evoting@kfinetech.com. However, if a person is already registered with Kfin for e-voting then existing user ID and password can be used for casting vote;
 - For detailed instructions on e-voting, members may refer to the section "Procedure for E-voting" in the Notice of the AGM. In case of queries or grievances pertaining to e-voting procedure, members may refer the Frequently Asked Questions (FAQs) for members available at the download section of <https://evoting.kfinetech.com> or may contact Mr. K. R. Arun Kumar, Contact No. 1800 309 4001, or via email at arun.kasturi@kfinetech.com who will address the grievances connected with the voting by electronic means.
- The results declared along with the report of the scrutinizers shall be placed on the website of the Company and will also be informed to the Stock Exchanges.

Record date for dividend and payment thereof:

- The Board of Directors has recommended a dividend of ₹ 2/- per equity share (100%) of the face value of ₹ 2/- each for the financial year ended March 31, 2026. The Company has fixed the record date as Friday, July 10, 2026, for the purpose of determining the eligibility of members entitled to receive dividends if declared at the AGM.
- Subject to the approval of the Members at the forthcoming AGM, the dividend, if declared, shall be paid on or before August 5, 2026, to the Members whose names appear in the Company's Register of Members as on the Record Date and, in respect of shares held in dematerialized form, to the Members whose names are furnished by NSDL and CDSL as beneficial owners as on that date.
- As per the relevant SEBI circulars, payment of dividends shall be made through electronic mode to the members who have updated their bank account details. SEBI has mandated that the security holders (holding securities in physical form), whose folio(s) are not updated with the KYC details shall be eligible for any payment including dividend, in respect of such folios, only through electronic mode with effect from April 01, 2024. Hence, shareholders are requested to contact KFIN to update these details.
- To avoid delay in receiving the dividend, the shareholders holding shares in physical form are requested to update their details with KFIN before the record date in order to receive dividends directly to their bank accounts on the payout date. The shareholders holding shares in demat form are required to contact their respective depository participants to update their bank details.

By order of the Board of Directors
 Sd/-
 Edian Fernandes
 Company Secretary & Compliance Officer
 M. No. ACS 53614

Date : July 07, 2026
 Place : Verna-Goa

**AJAX ENGINEERING LIMITED**

(Formerly known as Ajax Engineering Private Limited)
Corporate Identity Number: L28245KA1992PLC013306
Registered Office: #253/1, 11 Main, Phase III, Peenya Industrial Area, Bengaluru – 560 058, Karnataka, India. Tel: +91 8296336111
E-mail: complianceofficer@ajax-engg.com, **Website:** www.ajax-engg.com

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that pursuant to the provisions of Section 108 & 110 and other applicable provisions, if any, of the Companies Act, 2013 (hereinafter referred to as "the Act"), read along with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions of the Act, rules, circulars and notifications thereunder, as amended from time to time (including any statutory modifications or re-enactment thereof for the time being in force), General Circular No. 14/2020 dated 8 April 2020, No. 17/2020 dated 13 April 2020, No. 22/2020 dated 15 June 2020, No. 33/2020 dated 28 September 2020, No. 39/2020 dated 31 December 2020, No. 10/2021 dated 23 June 2021, No. 20/2021 dated 8 December 2021, No. 3/2022 dated 5 May 2022, No. 11/2022 dated 28 December 2022, No. 09/2023 dated September 25, 2023, No. 09/2024 dated September 19, 2024 and General Circular No. 03/2025 dated 22nd September 2025 and other relevant Circulars, if any, issued by the Ministry of Corporate Affairs ("MCA") (collectively referred to as the "MCA Circulars"), Secretarial Standard on General Meetings issued by The Institute of Company Secretaries of India, Regulation 44 and other applicable Regulations of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("SEBI Listing Regulations") and any other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the approval of members of Ajax Engineering Limited (formerly known as Ajax Engineering Private Limited) (hereinafter referred to as "the Company") is being sought by way of Postal Ballot through remote e-voting ("e-voting") process for the following special business:

Sl. No.	Description of Resolution	Type of Resolution
1.	To approve the appointment of Mr. Sachin Rajkumar Nandgaonkar (DIN: 03410739) as a Non-Executive Nominee Director of the Company	Ordinary Resolution

In accordance with the MCA Circulars, this Postal Ballot Notice ("Notice"), indicating, inter alia, the process and manner of remote e-voting, has been sent on Tuesday, July 07 2026, through electronic mode to the Members whose names appeared on the Register of Members/List of Beneficial Owners as on Friday, July 3, 2026 ("Cut-off Date") received from the Depositories and whose e-mail address is registered with the Company/Depositories. A person who is not a Member as on the cut-off date shall treat this notice for information purpose only. The hard copies of Postal Ballot Notice along with Postal Ballot Forms and pre-paid business envelope will not be sent to the members for this Postal Ballot, in accordance with the exemptions granted by the MCA Circulars. Members are required to communicate their assent or dissent through the remote e-voting system only. The Company has engaged the services of CDSL for the purpose of providing e-voting facility to all its members. The e-voting facility will be available during the following period:

Commencement of e-voting period	Thursday, July 9, 2026 from 9:00 a.m. (IST)
Conclusion of e-voting period	Friday, August 7, 2026 till 5.00 p.m. (IST).
Cut-off date for eligibility to vote	Friday, July 3, 2026

The e-voting module shall be disabled by CDSL immediately after 5.00 p.m. IST on Friday, 07 August 2026 and will not be allowed beyond the said date and time. Once a vote on the resolution is cast by the Member, the Member shall not be allowed to change it subsequently.

The detailed instructions for e-voting are provided as part of the Notice which the Members are requested to read carefully before casting vote. The Notice along with the Explanatory Statement thereto can be downloaded from the Company's website at <https://www.ajax-engg.com>. The same is also available on the website of the stock exchanges www.bseindia.com and www.nseindia.com. The Board of Directors of the Company have appointed Mr. Pramod S M (FCS No. 7834, CP No. 13784) or failing him CS Biswajit Ghosh, Partner (FCS No. 8750, CP No. 8239) Practicing Company Secretaries of M/s BMP & Co. LLP, as the scrutinizer for conducting the postal ballot process in a fair and transparent manner. The voting results of the postal ballot along with the scrutinizers' report shall be declared by the Company within 2 working day of the conclusion of the e-voting period and will be intimated to Stock Exchanges, where the Company's securities are listed. The results along with the Scrutinizer's Report shall also be placed on the Company's website <https://www.ajax-engg.com> and on the website of RTA <https://in.mpmf.mufg.com/>. In case of any grievance/clarification in connection with the postal ballot including e-voting, members may contact CDSL by e-mail at helpdesk.evoting@cdsindia.com, or contact Ms. Shruti Vishwanath Shetty at +91 8296336111 or write an email to the Compliance Officer and Company Secretary at complianceofficer@ajax-engg.com.

For Ajax Engineering Limited
 (formerly known as Ajax Engineering Private Limited)
 Sd/-
 Shruti Vishwanath Shetty
 Company Secretary and Compliance Officer
 Membership No: A33617

POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF**SENTHIL INFOTEK LIMITED**

Corporate Identification Number (CIN): L72200TG1997PLC026943
Registered Office: #157, Dhanalakshmi Society, Mahendra Hills, East Marredpally, Secunderabad-500026 Telangana, India; Tele No.: +91 9441070826;
E-mail ID: senthilinfoteklimited@yahoo.com; Website: www.senthilinfo.com

OPEN OFFER FOR ACQUISITION OF UP TO 13,13,000 (THIRTEEN LAKH THIRTEEN THOUSAND ONLY) FULLY PAID-UP EQUITY SHARES HAVING FACE VALUE OF INR 10/- (INDIAN RUPEES TEN ONLY) EACH ("EQUITY SHARES"), REPRESENTING 26% (TWENTY SIX PERCENT) OF THE VOTING SHARE CAPITAL, OF SENTHIL INFOTEK LIMITED ("TARGET COMPANY"), AT A PRICE OF INR 8/- (INDIAN RUPEES EIGHT ONLY) PER EQUITY SHARE ("OFFER PRICE"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY KOLLI MURALI KRISHNA ("ACQUIRER 1") AND GOGINI Srinivas ("ACQUIRER 2") (ACQUIRER 1 AND ACQUIRER 2 COLLECTIVELY REFERRED TO AS "ACQUIRERS"), PURSUANT TO AND IN COMPLIANCE WITH THE REQUIREMENTS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("OPEN OFFER" OR "OFFER").

This post offer advertisement ("Post Offer Advertisement") is being issued by Synfinx Capital Private Limited, the manager to the Open Offer ("Manager to the Offer"), in relation to the Open Offer, for and on behalf of the Acquirers to the Public Shareholders of the Target Company, pursuant to and in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations").

This Post Offer Advertisement should be read in continuation of and in conjunction with: (a) the Public Announcement, with respect to the Open Offer, dated April 08, 2026 ("PA"); (b) the Detailed Public Statement, with respect to the Open Offer, dated April 15, 2026 ("DPS"), that was published in Financial Express - English National Daily (all editions), Jansatta - Hindi National Daily (all editions), Navshakti - Marathi Regional Daily (Mumbai edition) and Nava Telangana - Telugu Regional Daily (Hyderabad Edition) on April 16, 2026; (c) the Letter of Offer dated June 08, 2026 ("LOF"), along with Form of Acceptance and Share Transfer Form ("Form SH-4") and (d) the Pre-Offer Advertisement and Corrigendum to DPS, with respect to the Open Offer, dated June 16, 2026 ("Pre-Offer Advertisement and Corrigendum"), that was published in all the newspapers in which the DPS was published on June 17, 2026. This Post Offer Advertisement is being published in all the newspapers in which the DPS was published.

Capitalised terms used but not defined in this Post Offer Advertisement shall have the meaning assigned to such terms in the PA, DPS, LOF and Pre-Offer Advertisement and Corrigendum.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

- Name of the Target Company : Senthil Infotek Limited
- Name of the Acquirers and Person Acting in Concert ("PAC") : Kolli Murali Krishna ("Acquirer 1"); and Gogineni Srinivas ("Acquirer 2")
 No person is acting in concert with the Acquirers for the purpose of the Open Offer.
- Name of Manager to the Offer : Synfinx Capital Private Limited
- Name of Registrar to the Offer : Venture Capital And Corporate Investments Private Limited
- Offer details:
 - Date of Opening of the Offer : June 18, 2026 (Thursday)
 - Date of Closing of the Offer : July 02, 2026 (Thursday)
- Date of Payment of Consideration : July 16, 2026 (Thursday)
- Details of the acquisition (Based on Voting Share Capital):**

S. No.	Particulars	Proposed in the Letter of Offer ⁽¹⁾	Actuals ⁽¹⁾
(i)	Offer Price (per Equity Share)	INR 8/-	INR 8/-
(ii)	Aggregate number of Equity Shares Tendered in the Offer	13,13,000 ⁽²⁾	Nil
(iii)	Aggregate Number of Equity Shares Accepted in the Offer	13,13,000 ⁽²⁾	Nil
(iv)	Size of the Offer (Number of Shares multiplied by Offer Price per Equity Share)	INR 1,05,04,000/- ⁽²⁾	Not Applicable
		Number (%)	Number (%)
(v)	Shareholding of the Acquirers before the Share Purchase Agreement / Public Announcement	Nil Not Applicable	Nil Not Applicable
(vi)	Shares acquired by way of the Share Purchase Agreement	31,76,300 62.90	31,76,300 62.90
	Shares acquired by way of Open Offer	13,13,000 ⁽²⁾ 26.00 ⁽²⁾	Nil Not Applicable
(viii)	Shares acquired after the Detailed Public Statement	Nil Not Applicable	Nil Not Applicable
(ix)	Post Offer Shareholding of Acquirers (v+vi+vii+viii)	44,89,300 ⁽²⁾ 88.90 ⁽²⁾	31,76,300 62.90
(x)	Pre & Post Offer Shareholding of Public	Pre Offer⁽²⁾ Post Offer⁽²⁾	Pre Offer Post Offer
	• Number of Equity Shares	18,73,700 (37.10%)	18,73,700 (37.10%)
	• % of Voting Share Capital	(37.10%) (11.10%)	(37.10%) (37.10%)

Notes:

- (1) All percentages have been calculated based on the Voting Share Capital;
- (2) Assuming full acceptance under the Open Offer;

8. Other Information

- The Acquirers accept full responsibility for the information contained in this Post Offer Advertisement.
- The Acquirers also accept full responsibility for their obligations and shall be responsible for the fulfilment of obligations under the SEBI (SAST) Regulations in respect of this Open Offer.
- A copy this Post Offer Advertisement is expected to be available on the websites of SEBI (www.sebi.gov.in) BSE Limited (www.bseindia.com) and at the registered office of the Target Company.

ISSUED ON BEHALF OF THE ACQUIRERS BY THE MANAGER TO THE OFFER:

SYNFINX CAPITAL PRIVATE LIMITED
 Flat No. 501, 5th Floor, Krishnadev's Euphoria, Jubilee Enclave Road, Jubilee Enclave, HITEC City, Hyderabad-500081, Telangana, India.
Tel. No.: +91 40 5406315 / +91 9833932080
E-mail ID: mbd@synfinx.com
SEBI Registration Number: INM000013192
Validity of Registration: Permanent
Contact Person: Thanmayi Katta / Hari Surya

For and on behalf of the Acquirers
 Sd/-
 Kolli Murali Krishna ("Acquirer 1")
 Sd/-
 Gogineni Srinivas ("Acquirer 2")

epaper.financialexpress.com

**IKIO Technologies Limited**

(Formerly known as IKIO Lighting Limited)
 CIN: L31401DL2016PLC292884
Registered Office: 411, Arunachal Building 19 Barakhamba Road, Connaught Place, Central Delhi, Delhi-110001
Corporate Office: Plot No.10, Sector-156, Noida, 201307
Works: - Plot no. 102, Sector 87, II E, Sidcul Haridwar- 249403
 Telephone No.: 0120-5106887
Email: secretarial@ikioetech.com; Website: www.ikioetech.com/
NOTICE OF THE 10TH ANNUAL GENERAL MEETING ("AGM") OF IKIO TECHNOLOGIES LIMITED AND E-VOTING INFORMATION

Notice is hereby given that the 10th Annual General Meeting ("AGM") of IKIO Technologies Limited is scheduled to be held on July 30, 2026 at 03:30 P.M. (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of AGM ("Notice"). The venue of the AGM shall be deemed to be the Registered Office of the Company i.e. 411, Arunachal Building 19 Barakhamba Road, Connaught Place, Central Delhi, Delhi - 110001.

- In compliance with the circular issued by The Ministry of Corporate Affairs ("MCA") dated September 19, 2024, September 25, 2023, May 5, 2022, December 14, 2021, December 8, 2021, January 13, 2021 May 5, 2020, April 13, 2020 (collectively referred to as "MCA Circulars") including SEBI circular no. SEBI/HO/CFD/CFD-POD-2/P/CIR/2024/133 dated October 3, 2024 (hereinafter collectively referred to as "Circulars"), the Notice and Annual Report 2025-26 ("Annual Report") have been sent in electronic mode only, to all those Members whose email addresses are registered with KFin Technologies Limited, the Registrar and Share Transfer Agent of the Company ("RTA")/ Depository Participants ("DPs") and whose names appear in the Register of Members of the Company and/or in the Register of Beneficial Owners maintained by the Depositories. The electronic dispatch of the Notice and Annual Report to the Members has been completed on July 07, 2026. The soft copies of Notice and Annual Report are also available on the website of the Company at <https://www.ikioetech.com/>, on the website of Central Depository System Limited ("CDSL") at www.evotingindia.com, on the websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of RTA at <https://www.kfinetech.com/>. The Company has appointed CDSL, to provide VC/OAVM services along with the e-voting facility to cast vote on the businesses to be transacted at the AGM.
- Pursuant to the provisions of Section 108 of the Companies Act, 2013 ("Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), and the Secretarial Standards on General Meetings (SS-2) issued by the Institute of Company Secretaries of India (ICSI), the Members are provided with the facility to cast their votes on all resolutions (Ordinary and Special Resolutions) as set forth in the Notice using the facility of remote e-voting or e-voting at the AGM.
- Members whose name appears in the register of members or in the register of beneficial owners maintained by the Depositories as on the cut-off date i.e. July 23, 2026 ("Cut-off date") and who are otherwise not barred to cast their vote, shall only be eligible to avail the remote e-voting or e-voting facility at the AGM. The voting rights of Members shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date and a person who is not a Member as on the Cut-off date should treat the Notice for information purposes only.
- Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of Notice and holding shares as on Cut-off date i.e. July 23, 2026, may obtain the login ID and Password by sending a request at helpdesk.evoting@cdsindia.com. However, if he/she is already registered with CDSL for remote e-voting, then he/she can use his/her existing user ID and password for casting the vote.
- The documents pertaining to the items to be transacted at the AGM shall be available for inspection electronically by the Members in accordance with the applicable statutory requirements based on the requests received by the Company at secretarial@ikioetech.com.
- The remote e-voting period is as follows:

Commencement of e-Voting	Monday, July 27, 2026 (09:00 A.M. IST)
End of e-Voting	Wednesday, July 29, 2026 (5:00 P.M. IST)
- Members may please note that the remote e-voting shall not be allowed beyond 05:00 P.M. (IST) on July 29, 2026, and facility shall be disabled by CDSL thereafter. Once the vote on a resolution is cast by the Member, the Member cannot change it subsequently. Members who have cast their vote by remote e-voting prior to the AGM through VC/OAVM, may also attend the AGM but shall not be entitled to cast their vote again.
- The detailed procedure for e-voting and joining the AGM through VC/ OAVM is provided in the Notice.
- Members facing any technical issue in login before / during the AGM can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdsindia.com or call at 1800 21 09911

For IKIO Technologies Limited
 Sd/-
 Sandeep Kumar Agarwal
 Company Secretary & Compliance Officer

Place: Noida
 Date: July 07, 2026

**BF INVESTMENT LIMITED**

Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036
CIN : L65993PN2009PLC134021
 Website : www.bfpune.com
 Tel: +91 7719005777 Email : Secretarial@bfpune.com

Notice of 17th Annual General Meeting and Remote E-Voting information

Notice is hereby given that the 17th Annual General Meeting (AGM) of the members of the Company will be held on Thursday, July 30, 2026 at 11:00 a.m. (I.S.T.) through Video conferencing (VC) / Other Audio Visual Means (OAVM), without presence of Members at a common venue, in accordance with the provisions of Companies Act, 2013 ("the Act") and rules thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") as amended, read with General Circular No. 03/2025 dated September 22, 2025 read with previously issued circulars in this regard (collectively referred to as "MCA Circulars") and the Securities and Exchange Board of India Master Circular No